## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.235/AT/2025

: Petition under Section 63 of the Electricity Act, 2003 for adoption of Subject

> tariff for 2100 MW (including capacity of 900 MW under Greenshoe Option) Firm & Despatchable Power from ISTS connected RE Power Projects coupled with Energy Storage System selected through competitive bidding process under the Bidding Guidelines issued by the Ministry of Power, Govt. of India on 9.6.2023 and its amendments

thereof.

Petitioner : NHPC Limited (NHPC)

Respondents : Essar Renewables Limited and Ors.

Date of Hearing : 20.3.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Akshay Goel, Advocate, NHPC

> Shri Harsh, Advocate, NHPC Shri Jagpal Singh, NHPC

## **Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition had been filed for the adoption of tariff for the 2100 MW (including the capacity of 900 MW under Greenshoe Option) firm and despatchable power from the Inter-State Transmission System connected with Renewable Energy Projects coupled with Energy Storage System(s) and selected through the competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems" dated 9.6.2023 issued by the Ministry of Power, Government of India.

- 2. After hearing the learned counsel for the Petitioner, the Commission directed as under:
  - (a) Admit and issue notice to the Respondents, subject to just exceptions.
  - (b) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
  - (c) The Petitioner to file the following information/clarification on an affidavit within two weeks:
    - (i) A copy of the conformity certificate pertaining to the justification, that the rates identified during the bidding process align with the prevailing market tenders.

- (ii) After E-RA, under the Green shoe option, extra capacity of 120 MW (original allotted capacity- 80 MW) and 730 MW (original allotted capacity- 430 MW) were allotted to Hexa Climate Solutions Private Limited and Avaada Energy Private Limited, respectively, reason/justification of allocation of excess capacity [in case of Hexa climate solutions Ltd. (40 MW) and Avaada Energy Private Limited (300 MW)] under Green Shoe Option to them.
- 3. The Petition will be listed for hearing on 13.5.2025.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)